

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No specific advice of the Prime Minister in writing to Indian Council of Agricultural Research scientists in this regard appears to have been received so far in this Department.

(b) and (c). Does not arise.

Recognition to Trade Unions

3863. SHRIMATI VIDYAVATI CHATURVEDI : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the recognition granted to trade unions by the Ministry after verification cannot be withdrawn by the management on the pretext that it no longer enjoys the majority support unless it is cancelled by the Ministry after verification regarding the majority support ; and

(b) if so, action that can be taken by Government in case the managements act against this provision ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). As per Code of Discipline, when a Union has been recognised, there is to be no change in its position for a period of two years from the date of recognition provided it is not found responsible for a breach of the Code during this period. Unilateral withdrawal of recognition by the management for any other reason would be a breach of the Code of Discipline by the management inviting sanctions under the Code.

[*English*]

Marine Production in Kerala

3864. SHRI K. MOHANDAS :
SHRI K. KUNJAMBU :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether the Centre has any special scheme to help Kerala to augment the marine production ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). The Central Government have no special scheme in Kerala alone to augment the marine fish production. However, number of programmes are being implemented by the Central Government to promote marine fishery in Kerala along with other State/Union Territories. The Government of Kerala have also taken up an integrated fisheries project with financial assistance from National Cooperative Development Corporation.

Dryland Development Board for Karnataka

3866. SHRIMATI BASAVA RAJESWARI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether any proposal from the Karnataka Government has been received to provide special grants for the Dryland Development Board set up by State Government ; and

(b) if so, action taken thereon and the quantum of assistance sought by State Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) No, Sir.

(b) Question does not arise.

Deputation of officials abroad for training in equines

3867. KUMARI PUSHPA DEVI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government propose to depute some official abroad for training in nutrition, breeding management and health aspects of equines ;

(b) whether an agreement has been signed with Food and Agriculture Organisation for that purpose ; and

(c) if so, the details of the agreement ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b). Yes, Sir.

(c) Under the agreement signed on 17th June, 1985, the Food & Agriculture Organisation will arrange training of six Indian officers in Hungary for a period of four months in all aspects of breeding, management and health of equines.

Import and Free Sale Price of Sugar

3868. PROF. MADHU DANDAVATE : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether sugar is imported at a price of Rs. 160 per quintal and sold in free market at a price of nearly Rs. 600 per quintal ; and

(b) if so, the reasons for such a wide gap between the import price and the free sale price of sugar ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). The approximate average C&F price of sugar so far contracted for import during 1985 by the State Trading Corporation is about Rs. 200 per quintal. Adding customs duty, cess, insurance, port charges, etc., the total price of imported sugar comes to about Rs. 400 per quintal. Taking into account the movement of imported sugar from various ports to distant consuming centres, handling, storage charges,

etc. incurred by the Food Corporation of India, the deliveries to the State Governments are now being made by them at Rs. 520 per quintal as against Rs. 540 per quintal fixed earlier. Providing for the transportation, handling, storage charges, etc. besides the margins to be allowed to wholesalers and retailers, the issue price of imported sugar being distributed by the State Governments through controlled channels has now been fixed at below Rs. 5.80 per kg. as against the price of below Rs. 6.00 per kg. fixed earlier.

[*Translation*]

Allocation of Funds to U.P. under N.R.E.P.

3869. SHRI HARISH RAWAT : Will the Minister of AGRICULTURE & RURAL DEVELOPMENT be pleased to State :

(a) whether the amount allocated to Uttar Pradesh by the Central Government during 1985-86 under the National Rural Employment Programme is less as compared to that allocated in 1984-85 ;

(b) whether any further cut has been made in the amount allocated to the State under this head for the year 1985-86 ;

(c) if so, the reasons therefor ;

(d) if not, whether Government are aware of the fact that the State Government has issued orders to different districts to drop 40 per cent of the works selected under this head ; and

(e) if so, the justification for this action ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) The amount allocated to Uttar Pradesh for the year 1985-86 under National Rural Employment Programme (NREP) is the same as last year i.e. Rs. 39.22 crores.